NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 61 of 2020

IN THE MATTER OF:

Majestic Market Research Support Services Ltd. ...Appellant

Vs

L & T Finance Ltd. ....Respondent

Present:
For Appellant: Mr. Prashant S. Kejale, Advocate.
For Respondent:

O R D E R

29.01.2020: A petition for substitution has been filed by 'Sagar Shankar Bait', Director of the Corporate Debtor, who seeks substitution as Appellant in place of 'Majestic Market Research Support Services Ltd.' - Corporate Debtor, who is sought to be transposed as Party Respondent No. 2.

Having regard to order dated 16th January, 2020 passed in these proceedings, petition is allowed and 'Sagar Shankar Bait' is substituted as 'Appellant' and 'Majestic Market Research Support Services Ltd. through Interim Resolution Professional' is transposed as 'Respondent No. 2'

Learned counsel for the Appellant shall carry out necessary corrections in the cause title, body and other appropriate places in the memo of appeal during course of the day. I. A. No. 364 of 2020 stands disposed of.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

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